

PUBLIC NOTICE

It is hereby notified that under Rule 2 (ii) & (iii) of Chapter XX of the Karnataka High Court Act and Rules 1959, files which could be preserved for a period of 5 years and classified as 'C' files as mentioned in the above Rules, will be destroyed for the period from 2016 to 2018 as per the orders dated **17.01.2024** of Hon'ble The Chief Justice.

Therefore, the concerned parties or Advocates who have filed original/important documents in the finally decided cases for the period from **2016 to 2018 (up to 31.12.2018)** and are interested for return of any such document, can apply to the Registrar, High Court of Karnataka, under Rule 6 of Chapter XX of the Karnataka High Court Act and Rules, 1959 for return of such original document, within the period of one month from the date of publication of this public Notice. If no such application is received, the records of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.

By Order of Hon'ble The Chief Justice

Sd/-
REGISTRAR (JUDICIAL)

To:

1. The Central Project Co-ordinator (CPC), with a request to web-host the Public Notice.